

to provide the connections to the maximum possible extent consistent with the resources available.

Consumers' Stores in Pondicherry

3893. Shri Ku. Sivapraghassan: Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to start consumer stores for Government employees in Pondicherry;

(b) if so, the number of such stores to be started and which are the places selected of these stores; and

(c) the number of employees expected to be recruited by these Stores?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes, Sir.

(b) It is proposed to start one store at Pondicherry, and one at Karikal.

(c) The number of Employees expected to be covered is two thousand.

Allotment of Land to Displaced Non-Muslims

3894. Shri Surendranath Dwivedy: Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether any decision was taken in the meeting held at New Delhi on the 27th August 1957, between the Officers of the Punjab State Government and the Department of Rehabilitation, Government of India regarding the allotment of lands to the displaced non-Muslims and non-Muslim land holders who had become Muslims and stayed behind in Pakistan at the time of the Partition of the country;

(b) whether the decisions taken during that meeting were incorporated in the rules under the Administration of the Evacuee Property Act to attach it a judicial value; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) Yes. The decision however, pertained to the allotment of land to displaced persons whose fathers had become Muslims and stayed behind in Pakistan.

(b) No.

(c) It was considered that the number of cases was very small and taking judicial decisions in those cases would be a long process. For the sake of expediency it was decided that these cases should be disposed of under Hindu Law under the existing provisions of the Admn. of Evacuee Property Act, 1950 and Displaced Persons (Compensation & Rehabilitation) Act, 1954.

रोगाणुनाशक परियोजना, ऋषिकेश के कर्मचारियों के वेतन क्रम

3895. श्री सोलंकी :
 श्री विश्राम प्रसाद :
 श्री यशपाल सिंह :
 श्री बड़े :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ऋषिकेश स्थित रोगाणुनाशक परियोजना के चतुर्थ श्रेणी के कर्मचारियों को केन्द्रीय सरकार द्वारा निर्धारित वेतन-क्रम नहीं दिये गये हैं ; और

(ख) यदि हाँ, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

पेट्रोलियम और रसायन मंत्री (श्री झल्लगेशन) (क) जी नहीं 1-4-1965 से केन्द्रीय सरकार के चतुर्थ श्रेणी कर्मचारियों के वेतन मान एण्टीबायोटिक्स परियोजना, ऋषिकेश में लागू किये गये थे

(ख) प्रश्न नहीं उठता ।